

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 1046 OF 2019**

IN THE MATTER OF:

MAHESH CHANDRA SAXENA

...APPLICANT

VERSUS

STATE OF UTTAR PRADESH & ORS.

...RESPONDENTS

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DATE: 15.07.2026

PLACE: NEW DELHI

THROUGH:



**(RACHIT MITTAL)
ADVOCATE FOR NOIDA
RM Law Chambers
MZ- 24 & 25, Ansal Fortune Arcade,
Sector 18, Noida, U.P. – 201 301
Contact No.: 0120- 4998794
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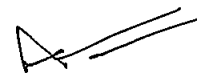
REPLY ON BEHALF OF NEW OKHLA INDUSTRIAL
DEVELOPMENT AUTHORITY

MOST RESPECTFULLY SHOWETH:-

1. That the present Reply is being filed by the New Okhla Industrial Development Authority (hereinafter referred to as "*Answering Respondent/NOIDA*") to the Application bearing O.A. No. 1046 of 2019 filed by Mahesh Chandra Saxena (hereinafter referred to as "*Applicant*") under Section 14 read with Sections 15, 17 & 18 of the National Green Tribunal Act, 2010 (hereinafter referred to as "*Act*") seeking necessary directions pertaining to the issue of proper and mandatory Rain water harvesting with proper design required to save the water its quality and bio-logical life.



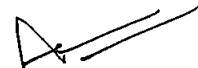
2. At the outset, the Answering Respondent denies all the averments made in the Application filed on behalf of the Applicant to the extent they are contrary or inconsistent with the contents of the Reply. Nothing contained in the Application filed by the Applicant should be deemed to have been admitted, save as expressly stated herein.
3. That the Application filed by the Applicant is replete with factual perversity and contains incorrect and misconceived submissions. It is submitted that the Applicant had pleaded incongruent averments and has based the Application on false surmise and vague conjectures. The Applicant has misleading and contradictory averments in his Application and has blatantly suppressed material facts with an intent to mislead this Hon'ble Tribunal. Hence, in view of the above, the Applicant is not entitled to any relief whatsoever.
4. It is submitted that by means of the present matters, the Applicant has raised the grievance that Advant Navis Business Park, Plot No-07, Sector-142, Noida and M/s Candor Tech space, Plot No-20-21, Sector-135, Noida are consuming the groundwater for the monetary



benefits and lack of infrastructure and design of rain water harvesting.

5. That this Hon'ble Tribunal vide its order dated 19.06.2020 was pleased to impose the interim environmental compensation on the said Project Proponent. The said order was challenged before the Hon'ble Supreme Court in Civil Appeal No. 3074/2020 (Arising out of OA No.1046/2019) and Civil Appeal No. 5722/2021 (Arising out of OA No. 25/2020). These Civil Appeals have been disposed of by the Hon'ble Supreme Court vide order dated 26.03.2025.
6. That thereafter the above Original Applications were restored and came up for hearing on 05.05.2025 in compliance of the order of Hon'ble Supreme Court dated 26.03.2025 wherein this Hon'ble Tribunal has directed as under:

“4. Let notice be issued to the unrepresented respondents in the matter for filing their response/reply by way of affidavit before the Tribunal at least one week before the next date of hearing through e-filing.

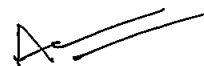


If any respondent directly files the reply without routing it through his advocate, then the said respondent will remain virtually present to assist the Tribunal. The Applicant is directed to serve the said respondents and file affidavit of service at least one week before the next date of hearing.”

7. That the officials of UPPCB visited the site in question, i.e. M/s Advant IT Park Pvt. Ltd. and M/s Candor Tech Space and undertook the inspection on 24.06.2026.

M/s Advant IT Park Pvt. Ltd.

8. That it has been found that said premises of M/s Advant IT Park Pvt. Ltd. have 4 Rain Water Harvesting Pits which were found dry. It pertinent to mention herein that the said 4 Rain Water Harvesting Pits are connected with the roof top rain water pipes and the last year as recorded by the Piezometer average water level was 15 meters.
9. That there are no borewells present in the premises of M/s Advant IT Park Pvt. Ltd., earlier the premises had 3 tubewells, however at present there are no function tubewells in the premises.



10. That the NOIDA has given 2 active water connections to M/s Advant IT Park Pvt. Ltd. of which average daily water supply from NOIDA is 472.42 KLD.

11. That M/s Advant IT Park Pvt. Ltd. has installed 2 STPs having capacity for 300 KLD each for treatment of 427 KLD domestic effluent. The treated sewage is being used for cooling tower, for plantation & flushing.

M/s Candor Tech Space

12. That M/s Candor Tech Space having its unit at Plot No-20-21, Sector-135, Noida, Gautam Budh Nagar have 13 Rain Water Harvesting Pits. The Rain Water Harvesting Pits were found dry at the time of inspection made by UPPCB. All the Rain Water Harvesting Pits structures were found as per guidelines. Two Piezometer has been installed in the premises. As per the received data the average water level recorded by the piezometer during the last year is 15.75 metres.



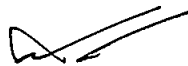
13. That in the premises three tube wells were installed. NOC for ground water abstraction from the tube wells has been obtained from UPSGWA in the name of M/s Sea View Developers Private Limited, Plot No-20- 21, Sector-135, Noida (UP). In the log book submitted by the unit, the average daily abstraction of underground water was 258 KLD during January, 2024 to June, 2026. As per above facts it is clear that the firm has abstracted the ground water approximately 258 KLD against the sanctioned quantity of ground water use of 560 KLD as per NOC approved by UPSGWA.

14. That the NOIDA has given 2 active water connections for the water supply and average daily water consumption is 474 KLD from June, 2024 to July, 2026.

15. It is submitted that as per the inspection of UPPCB the M/s Candor Tech Space have installed STP of capacity 1800 KLD (900 KLD -1 Nos. STP, 600 KLD -1 Nos. STP, 300 KLD -1 Nos. STP) for treatment of sewage.



In light of the aforementioned submissions, it is respectfully prayed that the application be dismissed qua the New Okhla Industrial Development Authority.



NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY

DATE: 15.07.2026

PLACE: NEW DELHI

THROUGH:



(RACHIT MITTAL)

ADVOCATE FOR NOIDA

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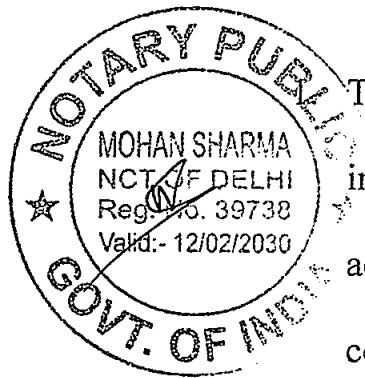
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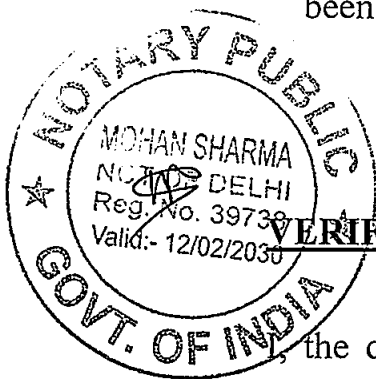
I, Ashok Kumar, S/o Ram Raj, aged about 54 years, posted as Senior Manager, JAL-I, New Okhla Industrial Development Authority, Administrative Complex Sector 6, Noida - 201301, District. Gautam Budh Nagar, Uttar Pradesh, presently at New Delhi, do hereby solemnly affirm and state as under:-

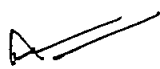


That I am working as Senior Manager in the office of the NOIDA in the above-mentioned Reply, having been authorised and well acquainted with the facts and circumstances of the case and hence competent to swear the present affidavit.

2. That I have read and understood the contents of the present Reply which has been drafted by the Counsel under my instructions and

I say that the facts stated therein are true and correct to my knowledge based on the records, contents whereof are not repeated for the sake of brevity and may be read as part and parcel of this affidavit. No part of it is false and nothing material has been concealed therefrom.




DEPONENT

VERIFICATION

I, the deponent hereinabove, do hereby verify and state that the contents of paras 1 to 2 of the Affidavit are true and correct to the best of my knowledge and belief derived from the official record and no part of it is false and nothing material has been concealed therefrom.

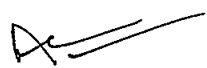
15 JUL 2026

Verified and signed at New Delhi on ____ day of July, 2026.

ATTESTED




NOTARY PUBLIC, DELHI
GOVT. OF INDIA


DEPONENT


I identify the deponent who has signed/
put thumb Impression in my Presence

CERTIFIED THAT THE DEPONENT
Shrl / Smt. / Km. Ashok K.
S/o, W/o, D/o Ravi K.
Identified by Sd/- Ashish K.
has solemnly affirmed before me at Delhi
on 15 JUL 2026 as Sd/- 2026
That the contents of the affidavit which
have been read & explained to me are
true and correct to his knowledge


Notary Public